

# ৰাজপত্ৰ

### THE ASSAM GAZETTE

### অসাধাৰণ EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORIT

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 17th November, 2007

No. LGL. 122/2004/16. -- The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. XXII OF 2007

(Received the assent of the President on 30th October, 2007)

THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 2007

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ACT



further to amend the Industrial Disputes Act, 1947, in its application to the State of Assam.

#### Preamble

Whereas it is expedient further to amend the Industrial Central Disputes Act, 1947, hereinafter referred to as the principal Act., in its application to the State of Assam, in the manner hereinafter appearing:

It is hereby enacted in the Fifty-eight Year of the Republic of India as follows:-

#### Short title, extent and Commencement.

- 1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2007.
  - (2) It extends to the whole of Assam.
  - (3) It shall come into force at once.

## Amendment of Section 2

2. In the principal Act, in section 2, in clause(s), in between the words "or supervisory work" and "for hire or reward", the words 'or any work for the promotion of sales", shall be inserted.

### Amendment of Section 33-C

3. In the principal Act, in section 33-C, in sub-section (1), for the words "to the collector who shall proceed to recover the same in the same manner as an arrear of land revenue", the words "to the Chief Judicial Magistrate having jurisdiction who shall proceed to realize as if it were a fine imposed by such Magistrate" shall be substituted.

MOHD. A. HAQUE,

Secretary to the Government of Assam,
Legislative Department.